

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 462/MP/2014**

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Chapter III of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for recovery of unscheduled interchange charges in respect of Bhilai Expansion Power plant (2X250MW) for the period from 22.4.2009 to 31.7.2011.

Date of hearing : 9.4.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : NTPC- SAIL Power Company Private Limited

Respondent : Chhattisgarh State Load Despatch Centre

Parties present : Ms. Ranjita Ramachandran, Advocate, NTPC  
Shri Abhinav Jindal, NTPC  
Shri D.G. Salpekar, NTPC  
Shri Gireesh Gupta, SLDC, Chhattishgarh

**Record of Proceedings**

The representative of the respondent submitted that copy of the petition has not been served by the petitioner on SLDC, Chhattisgarh and requested for two weeks time to file reply to the petition. In response, learned counsel for the petitioner submitted that the copy of the petition has already been served on the respondent.

2. After hearing the learned counsel for the petitioner and the representative of the respondent, the Commission directed the petitioner to serve copy of the petition on the respondent immediately. The respondent was directed to file reply to the petition on affidavit by 21.4.2015 with an advance copy to the petitioner who may file its rejoinder, if any, on or before 28.4.2015.

3. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with.

4. The Commission directed to list the petition on 5.5.2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**